

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

ORIGINAL APPLICATION No. 07 OF 2024 (SZ)

IN THE MATTER OF:

Tandur Citizens Welfare Society,
Telangana

....

Applicant(s)

Versus

The Collector,
The Collector of Vikarabad,
Burgupally and Ors

....

Respondent(s)

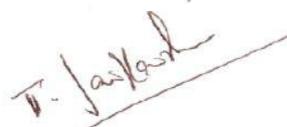
REPORT OF THE TELANGANA POLLUTION CONTROL BOARD (R3)

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Place: Hyderabad.

Date: 03-02-2026.



**COUNSEL FOR RESPONDENT No. 3
T.SAI KRISHNAN**

REPORT OF THE TELANGANA POLLUTION CONTROL BOARD (R3)
IN ORIGINAL APPLICATION NO. 7 OF 2024 FILED BY TANDUR
CITIZENS WELFARE SOCIETY, TELANGANA.

Tandur Citizens Welfare Society has filed Original Application No. 7 of 2024 before Hon'ble NGT, Chennai with main prayer to prevent entering of sewerage of Tandur town & Kokat village into Kagna River and prevent spread of diseases due to such contamination.

In the matter, TGPCB also submitted reports vide report dated:27.02.2024, 06.08.2024 & 29.11.2024.

The Hon'ble NGT has reviewed the matter on 19.11.2025 and directed to submit follow up action taken by TGPCB in the matter.

In this regard, following is submitted:

1. The Board has reviewed issue of sewage discharge into the water bodies in Tandur at Board office Task force committee meeting held on 08.11.2024.
2. The Board, as per recommendations of Taskforce committee, has issued directions vide order Dt.19.11.2024 to the commissioner, Tandur Municipality, Vikarabad District (Annexure - I) to submit action plan for construction of STP for treatment of sewage generating at Tandur Municipality & to ensure no untreated sewage is discharged into Gollacheruvu under any circumstances.
3. The TGPCB has addressed a letter to the Municipal commissioner to take necessary action on dumping of construction & demolition waste in lake area and requesting to submit compliance to earlier TGPCB directions(Annexure - II).
4. In reply, the Municipal commissioner, Tandur, vide letter Dt.30.01.2026(Annexure - III), has submitted for prevention of sewage entering Gollacheruvu, a sewage diversion box drain along the cheruvu for a length of 1300 mtrs and construction of sullage cc

drain from Raghavendra temple to Eidgah, Chengeshpur road are proposed.

5. The construction of sewage diversion box drain along the Gollacheruvu is being taken by I&CAD department, Govt of Telangana for which technical sanction is accorded on 27.11.2024 and the work is in progress and nearing completion.
6. The construction of sullage cc drain from Raghavendra temple to Eidgah, Chengeshpur road is being taken by Tandur Municipality in coordination with Public Health department. A Tender for the same was called on 12.01.2026 and no bidders participated in the same. The tender notice for 2nd call was issued on 22.01.2026 with last date as 27.01.2026. But the tender was not opened due to coming into force of Model Code of conduct for 2nd ordinary Municipal Elections in Telangana state. The tenders will be evaluated post the completion of Model Code of conduct.
7. In the matter of construction of STP, the TGPCB has received letter from Engineer – in – Chief, Public Health (Annexure - IV) stating that administrative sanction for construction of 8 MLD STP at Tandur with cost of 35.55 crores were accorded on 04.12.2024 and tenders were invited for 3 times and no bidders have participated & submitted that proposal was revised to 44.44 cr and submitted to Government for revised administrative sanction on 28.11.2025. The Engineer – in – Chief, Public Health submitted that tenders will be called once revised administrative sanction is received. The same was reiterated in the letter submitted by Municipal commissioner to TGPCB(Annexure - V).

Submitted.

Date: 02.02.2026

Place: Hyderabad.


ENVIRONMENTAL ENGINEER
ENVIRONMENTAL ENGINEER
Telangana Pollution Control Board
Regional Office, Rangareddy



TELANGANA POLLUTION CONTROL BOARD
 Paryavaran Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018
 Phones: 040-23887500 Fax: 040 - 23887519

BY REGD. POST WITH ACK. DUE

Order No: R-I-Legal/TGPCB/TF/BO/UH-VI/2024-1851 **Date: 19.11.2024**

Sub : TGPCB - IA No. 18 of 2024 In Application No. 07 of 2024 filed by Tandur Citizens Welfare Society before Hon'ble NGT, Chennai regarding Sewerage disposal into Kagna River - Water (Prevention and Control of Pollution) Act, 1974 (as amended by Act 53 of 1988) - Directions Issued - Reg.

- Ref :**
1. IA No. 18 of 2024 In Application No. 07 of 2024 filed by Tandur Citizens Welfare Society before Hon'ble NGT, Chennai.
 2. Inspection of Board officials on 27.02.2024.
 3. Letter Dt. 27.02.2024 addressed to Panchayat Secretary, Kokat Village & Commissioner, Tandur Municipality.
 4. Inspection of Board officials on 24.07.2024 & 30.07.2024.
 5. The EE RO report dated 31.07.2024.
 6. Letter dt. 15.10.2024 from Tandur Citizens Welfare Society.
 7. Task Force Hearing held on 08.11.2024.

1. WHEREAS, Tandur Citizens Welfare Society has filed a IA No. 18 of 2024 in Application No. 07 of 2024 before Hon'ble NGT, Chennai with main prayer to prevent entering of sewerage of Tandur town & Kokat village into Kagna river.
2. WHEREAS, the Board officials inspected Tandur Municipality, Kokat village & Kagna River on 27.02.2024 and observed that sewerage from Old Tandur area, Hussain Colony of Tandur Municipality is entering into Kagna river at downstream of check dam and sewage from Kokat village is entering into Kagna river near Kokat Bridge located east of Kokat village.
3. WHEREAS, the Board addressed letters to Commissioner, Tandur Municipality and Panchayath Secretary, Kokat Village on 27.02.2024 to take necessary measures to avoid joining of sewage into Kagna River.
4. WHEREAS, the Board officials has again inspected Kokat village on 24.07.2024 & 30.07.2024 and observed that sewage from Old Tandur area, Hussain Colony of Tandur Municipality is entering into Kagna river at downstream of check dam. Thin stream of sewage from Kokat village is still entering into Kagna river near Kokat Bridge located east of Kokat village.
5. WHEREAS, the Board Officials collected the following samples on 30.07.2024 and analysis results are as follows:

ACC-1
 J12
 D

Sample code	Sample details / collection point
24/07/542	Sample collected from Kagna river at Kokat Bridge located in East direction of Kokat village before confluence of sewage stream from the village.
24/07/543	Sample collected from Kagna river at Kokat Bridge located in East direction of Kokat village after confluence of sewage stream from the village.
24/07/544	Sample collected from sewage stream flowing from the Kokat village into the Kagna river near Kokat bridge.
24/07/545	Sample collected from Kagna river upstream of check dam located in South West direction of Tandur town before confluence of sewage drain.
24/07/546	Sample collected from sewage drain flowing from Hussain colony & other colonies of Tandur which is joining Kagna river.

Parameters	Unit	Results				
		24/07/542	24/07/543	24/07/544	24/07/545	24/07/546
pH	-	8.22	8.18	7.41	8.15	7.68
Electrical conductivity	µS/cm	603	611	995	585	1185
BOD ₅ at 27°C	mg/L	12	04	23	06	21
Chemical Oxygen Demand	mg/L	44	16	84	28	76

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Total Dissolved Solids	mg/L	383	366	612	320	669
Total Suspended Solids	mg/L	<5	<5	<5	<5	<5
Total Hardness as CaCO ₃	mg/L	252	248	224	244	360
Calcium as Ca ⁺²	mg/L	56	54	54	35	75
Magnesium as Mg ⁺²	mg/L	27	27	21	38	42
Sodium as Na	mg/L	44	43	118	47	109
Potassium as K	mg/L	4	5	9	4	12
Boron	mg/L	BDL	BDL	0.098	BDL	0.102
Nitrates as NO ₃	mg/L	15	15	10	12	06
Ammonical Nitrogen	mg/L	<5	<5	<5	<5	<5
Free Ammonia	mg/L	BDL	BDL	BDL	BDL	BDL
% Sodium	%	27	27	52	29	39
SAR		1.2	1.2	3.4	1.3	2.5

6. WHEREAS, the Hon'ble NGT vide order dated 18.09.2024 ordered as follows:

4. In response to the communication from the Telangana SPCB, the Panchayat Secretary - Kokat Village has sent a letter dated 03.08.2024 stating that they have constructed two tail-end soak pits to prevent the domestic sewage from joining the Kagna River which is submerged due to silt. Further, it was informed that it was reconstructed to prevent sewage from joining the Kagna River.

5. In the report of the Commissioner - Tandur Municipality, it is stated that the Government has taken up the project for purification of drain water of Tandur town at four points viz., (i) Golla Cheruvu, (ii) Pathakunta, (iii) Chiluku Vagu and (iv) at railway under bridge at Old Tandur towards Narayanapur.

6. The project report is sent for the Government approval and as and when the amount is sanctioned, the project will be taken up without any delay. However, the above-referred project only relates to storm water drains and does not address the issue of sewage management or Sewage Treatment Plant (STP). The Tandur Municipality has only stated that it is taking every step for the installation of the STP and making efforts to get sanction from the Government for the installation of plants.

7. When the STPs are not installed in the Kokat village, the Tandur Municipality has to take emergent steps to address the issue.

8. When the Telangana SPCB specifically found that the sewage water was mixing with the Kagna River, no action was taken against the Tandur Municipality in this regard. The Telangana SPCB has not even issued the show cause notice that will be normally issued.

9. We once again direct the Commissioner - Tandur Municipality and also the District Collector - Vikarabad to file a detailed report regarding the action to be taken in this regard, failing which, they may suffer the imposition of environmental compensation. If the Telangana SPCB has not taken any action, it will be viewed very seriously.

The case is posted to 03.12.2024.

7. WHEREAS, the Board on 15.10.2024 received another representation from Tandur Citizens Welfare Society regarding discharge of sewage into Gollacheruvu.

8. WHEREAS, the status was reviewed in the Task Force Committee meeting held on 08.11.2024. The Panchayat Secretary, G.P Kokat village & the DEE, Tandur Municipality has attended the meeting. After detailed discussions, the Committee recommended to issue certain directions to Tandur Municipality and Panchayat Secretary, G.P Kokat village to comply with.

9. After careful consideration of the material facts of the case, the Board hereby issue following directions under Water Act.

- i. The Municipality shall ensure that no untreated sewage is discharged into Kagna river under any circumstances.
- ii. The Municipality shall ensure that no untreated sewage is discharged into Gollacheruvu under any circumstances.
- iii. The Municipality shall submit time bound action plan within a week on construction of STP for treatment of sewage from Tandur Municipality.

10. These orders are issued under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 (as amended by Act 53 of 1988).

Sd/-
MEMBER SECRETARY

To,
The Commissioner,
Tandur Municipality,
Tandur, Vikarabad District

Copy to :

- 1. The Environmental Engineer, Regional Office-Rangareddy for information and necessary action.
- 2. Concerned file.

// T.C.F.B.O //

P. J. ...
Senior Environmental Engineer
(TE - HYD : UH-VI)

ANNEXURE - II

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**TELANGANA POLLUTION CONTROL BOARD
REGIONAL OFFICE, RANGAREDDY DISTRICT**

6-3-1219, 2nd Floor, Block-C, Ward No.91, Near Country Club,
Kundanbagh, Uma Nagar, Begumpet, Hyderabad.

Environmental Engineer

Email: ee-rr1-tspcb@telangana.gov.in

Lr. No.3/Gen/TGPCB/RO/RRD/2024- 919

Date: 11.12.2025

To
The Municipal Commissioner,
Tandur Municipality,
Tandur, Vikarabad District.

Sir/Madam,

Sub: TGPCB - RO, Rangareddy - O.A No. 7 of 2024 filed by Tandur Citizens Welfare Society - Directions issued by the Board - Verification of Compliance - Request for necessary action - Reg.

- Ref:**
1. O.A No. 7 of 2024 filed by Tandur Citizens Welfare Society in Hon'ble NGT, Chennai
 2. TGPCB Direction Dt.19.11.2024.
 3. O.A No. 194 of 2025 filed by Tandur Citizens Welfare Society in Hon'ble NGT, Chennai

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With reference to the above, it is to inform you that the TGPCB has reviewed the issue of discharge of sewerage water into Kagna river in matter of O.A No. 7 of 2024 filed by Tandur Citizens Welfare Society in Hon'ble NGT, Chennai and issued directions to Tandur Municipality on 19.11.2024.

Now, another original application has been filed by Tandur Citizens Welfare Society, vide O.A No.194 of 2025 before Hon'ble NGT, Chennai. The main prayer of applicant is to prevent encroachments, dumping of construction waste, entering of sewerage into Gollacheruvu & Malreddypally Cheruvu in Tandur town.

In this regard, following is requested

1. To take necessary action regarding the dumping of Construction & Demolition waste in the said water bodies as per Construction and Demolition Waste Management Rules, 2016 and send a copy of action taken report to this office.
2. Submit the compliance to TGPCB Direction Dt.19.11.2024

It is requested to submit the above at the earliest so as to submit the same to Hon'ble NGT

Encl: TGPCB Direction Dt.19.11.2024

Copy submitted to The JCEE(Legal), TGPCB for kind information.

~~ENVIRONMENTAL ENGINEER~~

ENVIRONMENTAL ENGINEER

Pollution Control Board,
Regional Office, Rangareddy.

DESPATCHED
ON 11/12/2025

7

OFFICE OF THE MUNICIPAL COUNCIL TANDUR
VIKARABAD DISTRICT

ANNEXURE - III

From
The Commissioner,
Tandur Municipality,
Vikarabad Dist.
Hyderabad.

To
The Environmental Engineer
Telangana Pollution Control Board,
Regional Office, Rangareddy,

Lr. No. E1/NGT/481/2025, Date: 30.01.2026

Sr,

Sub: Tandur Municipality – Engineering Section – Original Application No. 194 of 2025 filed by Tandur Citizen Welfare Society before the Hon'ble NGT, Chennai – Construction of Sewage Treatment Plant – Diversion of sewage water – Construction of Sullage Drain – Submitted – Reg.

- Ref: 1. O.A No. 194 of 2025 (SZ) Dt: 29.11.2025 filed by Tandur Citizen Welfare Society.
2. Lr.No. ISD No.2/TDR/DEE/AEE/2025-26/119, Dt:01.01.2026 from Dy.EE, I&CADD, Irrigation Sub-Division, Tandur
3. This office Tender Notice No. E1/UIDF/04/2026, Dt: 12.01.2026
4. NGT (SZ) Chennai 194 of 2025 (SZ) Next Dt of Hearing Dt:09.02.2026.

With reference to the above, it is to submit that, Tandur Citizen Welfare Society has been filed the Original Application before the Hon'ble National Green Tribunal, South Zone at Chennai vide OA No. 194 of 2025, wherein they have prayer to prevent encroachments, Dumping of construction waste, entering of sewerage into Gollacheruvu and Malreddypally Cheruvu in Tandur town. Further, the case listed the matter on 09.02.2026 in Hon'ble NGT, Chennai.

Vide reference 2nd cited, the Dy.Executive Engineer, Irrigation Sub-Division, Tandur has proposed to divert the drain by constructing Sewerage conversion box drain along the present ground condition of fore shore of Gollacheruvu tank from the weir the left flank of tank bund for a length of 1300 Mts. Accordingly, the estimate is prepared and the work was administratively sanction by the Govt of Telangana for an amount of Rs.488.00 lakhs and Technical sanction was accorded by the Chief Engineer (Irrigation) Hyderabad on Dt: 27.11.2024, the agency M/s. Sri Sai Construction co has taken up the work Construction of Sewerage diversion Box drain and it is nearing to completion.

Vide reference 3rd cited, the work of Prevention of Water Pollution in Gollacheruvu by Construction of Sullage CC Drain from Raghavendra Temple to Eidgha, Chengeshpur Road in Tandur Municipality is taken up under UIDF funds for an amount of Rs.90.00 lakhs and the work has been Technically sanctioned by the SE(PH) West Circle, Hyderabad vide SE CR (PH) No. 320/2025-26 on Dt: 02.01.2025. Accordingly, the tender was called on e-Procurement platform on Dt:12.01.2026 as

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first call, and No bidders participated. Further, the Tender Notice (2nd Call) was issued on 22.01.2026, the last date of tender submission date is mention Dt:27.01.2026. due to 2nd Ordinary Municipal Election code the tender does not opened. After completion of MCC of 2nd Ordinary Elections the tender will be evaluated and awarded to the contractor whoever in L1 stage.

In this regard, it is submitted that, The work of Prevention of Water Pollution in Gollachervu by Construction of Sullage CC Drain from Raghavendra Temple to Eidgha, Chengeshpur Road in Tandur Municipality is taken up shortly.

Hence, this is submitted for kind information.

Encl: As Above

Yours faithfully

Commissioner

Tandur Municipality

Copy submitted to

1. The Collector & District Magistrate, Vikarabad for favour of kind information.
2. The Regional Director cum Appellate Commissioner of Municipal Administration, Hyderabad for favour of kind information.
3. The Additional Collector (LB's), Vikarabad & Special Officer, Tandur Municipality for favour of kind information.



9

GOVERNMENT OF TELANGANA
PUBLIC HEALTH & MUNICIPAL ENGINEERING DEPARTMENT

Email Id: eicphs@gmail.com

PHONE: 23302234 GEN

Lr.No. 10680/T3/Vol.IX/2025-26

Dated:30-01-2026.

From
S.Bhaskar Reddy,
M.E, MBA
Engineer-in-Chief,
Public Health,
Kashana Building,
A.C. Guards,
Hyderabad - 500 004.

To
The Member Secretary,
TGPCB, Paryavaran Bhavan,
A-3, Industrial Estate,
Sanathnagar, Hyderabad-18.

Sir,
Sub: Tandur Municipality - Engineering Section - Original Application No.07 of 2024 filed by Tandur Citizen Welfare Society before the Hon'ble NGT, Chennai - Construction of Sewage Treatment Plant - Status of STP tender Stage - Information submitted - Reg.

Ref: 1. Orders of National Green Tribunal Southern Zone, Chennai in Original Application No.07 of 2024 (SZ).
2. Lr.No.EI/NGT/26/2025, Dt:02.01.2026 of the Commissioner, Tandur Municipality
3. Lr.Roc.No.E-883554-2026-HL, Dt:23.01.2026 of the C&DMA, Hyderabad.
4. T/o Letter No.: T1/SBM 2.0/STPs & I&Ds/2023-24, Dt.:28.11.2025.

It is to submit that the C&DMA, Hyderabad vide reference 3rd cited has forwarded the Original Application No.07 of 2024 filed by Tandur Citizen Welfare Society before the Hon'ble NGT, Chennai regarding construction of STP as the case is listed on the matter on 09-02-2026 in Honble NGT, Chennai and submit the report directly to TGPCB and Tandur Municipality.

Further, it is to submit that, the Commissioner, Tandur Municipality vide reference 2nd cited has informed that the Tandur Citizen Welfare Society has filed an application before the Hon'ble National Green Tribunal, South Zone at Chennai OA No.7/2024 (SZ), to take appropriate action to protect River KAGNA and its tributary such as Chiluka Vagu etc., from filth, sewage and drainage water flowing from Tandur Mandal in Tandur Assembly Constituency (Tandur Division) and to restore the quality of these rivers to its pristine form and also requested for Constructing Sewage and Drainage water Treatment plants in such numbers as required for Public good in Tandur town areas. Further, the case is listed on matter on dated 09.02.2026.

In this connection it is to submit that Government vide G.O.Rt.No.388, Dt:21.08.2024 has accorded Administrative Sanction for an amount of Rs 3769.34 Crores for the work of "Sewerage Projects in 101 ULBs in the State of Telangana under Swachh Bharat Mission (SBM) 2.0" (copy enclosed) in which construction of 8:00MLD STP along with I&D structures at Tandur Old Pump house in Tandur Municipality is also included for Rs.35.55Cr. Accordingly Technical

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Sanction was accorded vide ENC(PH) R.No.50/2024-25, Dt.: 04-12-2024 for Rs. 3769.34 Crores. The tenders were invited for 3 times and no bidders participated.

In view of the above, the estimates were revised with Current SoR of 2025-26 and revised proposals for taking up *Sewerage Projects in 101 ULBs* for Rs. 3705.75 crores have been submitted to Govt vide Lr No. Letter No.: T1/SBM 2.0/STPs & I&Ds/2023-24, Dt.: 28.11.2025 to accord revised administrative sanction. As per the revised proposals the estimate cost of construction of 8.00MLD STP along with I&D structures in Tandur Municipality is worked-out to Rs.44.55Cr.

In this regard, it is submitted that upon receipt of Revised Administrative Sanction from the Government, tenders will be invited for all *Sewerage Projects in 101 ULBs including Tandur Municipality*. This is submitted for favour of information, as the case is listed on 09-02-2026 before the Hon'ble NGT, Chennai.

Yours faithfully

Sd/-

Engineer-in-Chief (PH)

Copy submitted to Commissioner, Tandur Municipality for information and necessary action.

Copy submitted to C&DMA, Hyderabad for favour of kind information.

//Attested//

30/11/2026
Executive Engineer (PH)

11

OFFICE OF THE MUNICIPAL COUNCIL TANDUR
VIKARABAD DISTRICT

ANNEXURE - 1

From
The Commissioner,
Tandur Municipality,
Vikarabad Dist.
Hyderabad.

To
The Environmental Engineer
Telangana Pollution Control Board,
Regional Office, Rangareddy,

Lr. No. E1/NGT/26/2025, Date: 30.01.2026

Sir,

Sub: Tandur Municipality – Engineering Section – Original Application No. 07 of 2024 filed by Tandur Citizen Welfare Society before the Hon'ble NGT, Chennai – Construction of Sewage Treatment Plant – Submission of Intimation for Construction of STP – Submitted – Reg.

- Ref. 1. O.A No. 7 of 2024 (SZ) Dt: 19.02.2024 filed by Tandur Citizen Welfare Society.
2. G.O Rt No.388, Dt: 21.08.2024 from Municipal Administration & Urban Development (ENGG) Department.
3. Lr.No. IS D/No. 2/TDR/DEE/AEE/2024-25/53, Dt:23.06.2025 from Irrigation Sub-Division No.2, Tandur, Vikarabad.
4. NGT (SZ) Chennai O.A No. 07 of 2024 (SZ) Next Dt of Hearing Dt:09.02.2026.
5. Lr. Roc No. 10680/T3/Vol.IX/2025-26, Dt: 30.01.2026, from the PH&MED, Hyderabad To Member Secretary, TGPCB, Paryavaran Bhavan, Hyd.

With reference to the above, it is to submit that, Tandur Citizen Welfare Society has been filed the application before the Hon'ble National Green Tribunal, South Zone at Chennai [OA No. 7 of 2024 (SZ)] to take appropriate action to protect River KAGNA and its territory such as Chiluka Vagu etc., from filth, sewage and drainage water flowing from Tandur Mandal in Tandur Assembly Constituency (Tandur Division) and to restore the quality of these rivers to its pristine form. Also requested for constructing sewage and Drainage water treatment plants in such numbers as required for public good in Tandur Town areas. Further, the case listed the matter on 09.02.2026 in Hon'ble NGT, Chennai.

Vide reference 2nd cited, the Municipal Administration & Urban Development (ENGG) Department, Govt of Telangana has accorded Administrative sanction vide G.O Rt No. 388, Dt: 21.08.2024 for construction of Sewage Treatment Plants in all Urban Local Bodies of Telangana for an amount Rs.3769.34 Crores under SBM 2.0.

The Engineer-In-Chief, (Public Health), Hyderabad has further informed that, the Hon'ble National Green Tribunal have given directions to make measures not to discharge untreated waste water in to water bodies and rivers.

The tenders have been called for Sewage projects in 101 ULB's in the state of Telangana under SBM 2.0 with the cost of Rs.3769.34 Crores.

(12)

Further, it is submitted that, even after the 3rd call invited on 28.04.2025 No bids were received in response to the tender Notice.

In this regard, the Superintending Engineer, Public Health, West Circle, Hyderabad has addressed a communication to the Engineer-In-Chief, Public Health, Hyderabad seeking approval to issue a fourth tender Notice Dt: 28.04.2025.

Vide reference 3rd cited, Dy. Executive Engineer, I&CAD, Irrigation Sub-Division No.2 Tandur, Vikarabad Dist has request to make necessary arrangements and shall ensure that as per the Hon'ble NGT and TGPCB orders.

- i). No untreated Sewage is discharged into KAGNA river under any circumstances.
- ii). Submit action Plan on Construction of STP for treatment of Sewage from Tandur Municipality.

Further, It is submitted that, a letter has been addressed by the Engineer-In-Chief, Public Health, Hyderabad on 25.07.2025 to Secretary to Government of Telangana, MA&UD Department for accord revised Administrative sanction for Total amount of Rs.3705.75 Crores in three packages, package wise cost mentioned below.

Sl.No	Package No.	Name of the Work	Total Project Cost
1	Package-I	Sewage Projects in 30 ULBs under SBM 2.0 under the jurisdiction of Adilabad, Karimnagar and Warangal PH Divisions.	1276.04
2	Package-II	Sewage Projects in 27 ULBs under SBM 2.0 under the jurisdiction of Nalgonda and Khammam PH Divisions.	880.02
3	Package-III	Sewage Projects in 44 ULBs under SBM 2.0 under the jurisdiction of Sangareddy, Rangareddy, Nizamabad and Mahabubnagar PH Divisions.	1549.69
TOTAL (Rs. In Crs)			3705.75

In this regard, awaiting reply from the Secretary to Government of Telangana.

With reference to the 4th cited above, the Hon'ble NGT, (SZ) Chennai has directed as detailed below

"Accordingly, we direct the Secretary to Government, Municipal Administration Department, Government of Telangana, to file a detailed response along with an action plan before the next date of hearing.

Similarly, the Telangana SPCB is directed to file a report on the follow-up actions taken pursuant to its report dated 29.11.2024. If the reports are not filed on the date adjourned, we will be constrained to summon the Member Secretary as well as the Chairman of the Telangana SPCB to appear in person.

Further, it is to submit that, the Engineer-In-Chief, (PH), Hyderabad has informed vide reference 5th cited, the estimates were revised with Current SoR of 2025-26 and revised proposals for taking up Sewerage Projects in 101 ULBs for Rs. 3705.75 crores have been submitted to Govt vide Lr No. Letter No.: TI/SBM 2.0/STPs & I&Ds/2023-24, Dt: 28.11.2025 to accord revised administrative sanction. As per the revised proposals the estimate cost of construction of 8:00MLD STP along with I&D structures in Tandur Municipality is worked out to Rs.44.55 Cr.

In this regard, it is submitted that Upon receipt of Revised Administrative Sanction from the Government, tenders will be invited for all Sewerage Projects in 101 ULBs including Tandur Municipality. This is submitted for favour of information, as the case is listed on 09-02-2026 before the Hon'ble NGT, Chennai.

Hence, this is submitted for kind information.

Encl: As Above

Yours faithfully

Commissioner

Tandur Municipality

Copy submitted to

1. The Collector & District Magistrate, Vikarabad for favour of kind information.
2. The Regional Director cum Appellate Commissioner of Municipal Administration, Hyderabad for favour of kind information.
3. The Additional Collector (LB's), Vikarabad & Special Officer, Tandur Municipality for favour of kind information.

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Annexure - VI

Item No.08:-

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

[Through Physical Hearing (Hybrid Option)]

Original Application No.07 of 2024 (SZ)

IN THE MATTER OF:

Tandur Citizens Welfare Society,
Telangana.

...Applicant(s)

With

The Collector,
The Collector of Vikarabad,
Burgupally and ors.

...Respondent(s)

Date of hearing: 19.11.2025.



CORAM:

HON'BLE Smt. JUSTICE PUSHPA SATHYANARAYANA, JUDICIAL MEMBER

HON'BLE DR. PRASHANT GARGAVA, EXPERT MEMBER

For Applicant(s):

M/s. Swaminathan Law Associates,
T.Hemalatha, T.Prabakar, P.R.S.
Tamiznmaran, M. Prabhakar, Karthick
Priya.K, Jayashree. N

For Respondent(s):

Mrs. H. Yasmeen Ali for R1, R2, R5 & R6.
Mr. T. Sai Krishnan for R3.
Mr. D.S. Ekambaram for R4.

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ORDER

1. It appears that no progress has been made since the last date of hearing.

2. The report submitted by the District Collector, Vikarabad District, dated 07.10.2025, indicates that tenders were issued for the construction of STPs in 101 Urban Local Bodies across Telangana, including Tandur Municipality. As no bidders responded to the first tender call, a second call was issued, which also received no response. A third tender was floated on 02.04.2025, but again, no bidders participated.

3. In view of the above, the District Collector has addressed a communication to the Engineer-in-Chief, Public Health, Hyderabad, requesting that tenders be invited in three packages amounting to Rs. 3705.75 Crores.

4. Today, the learned counsel for the State of Telangana submitted that the lack of bidders is attributable to the large financial outlay.

5. It appears that none of the authorities have undertaken adequate due diligence in this regard, despite the lapse of more than a year. It would have been appropriate for the authorities to consider alternatives, such as issuing tenders district-wise or inviting bids from agencies outside the State.

6. We express our complete dissatisfaction with the approach of the authorities, as no meaningful steps have been taken to address the issue. If the matter is not resolved expeditiously, we will be constrained to invoke our powers under Section 28 of the National Green Tribunal Act, 2010.

7. In the meantime, the report of the Telangana State Pollution Control Board dated 29.11.2024 contains certain recommendations of the Task Force Committee addressed to the Commissioner, Tandur Municipality, Vikarabad District. As per the recommendations, the Municipality shall ensure that no untreated sewage is discharged into the Kagna River or Kolla Cheruvu under any circumstances.

8. The Telangana PCB has sought a time-bound action plan within one week for the construction of the STP for sewage treatment from Tandur Municipality. The Task Force Committee has also recommended that the Gram Panchayat construct individual household soak pits and the community soak pits at the earliest.

9. However, even after the lapse of one year, no follow-up action taken by the Telangana PCB, as the regulatory body, has been reported.

10. It appears that the Telangana PCB is also not treating the matter with the seriousness it deserves, which amounts to dereliction of duty. In fact, instead of soak pits, phytoremediation has already been tested by NEERI in locations where STPs are

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delayed, and NEERI has found the discharge of grey water into water bodies post-phytoremediation to be permissible. When such an alternative is available with the Government, persisting solely with repeated tender calls that fail to attract bidders amounts to unwarranted procrastination.

11. Accordingly, we direct the Secretary to Government, Municipal Administration Department, Government of Telangana, to file a detailed response along with an action plan before the next date of hearing.

12. Similarly, the Telangana SPCB is directed to file a report on the follow-up actions taken pursuant to its report dated 29.11.2024. If the reports are not filed on the date adjourned, we will be constrained to summon the Member Secretary as well as the Chairman of the Telangana SPCB to appear in person.

13. Let the matter be listed on 09.02.2026.

Sd/-

Smt. Justice Pushpa Sathyanarayana, JM

Sd/-

Dr. Prashant Gargava, EM

O.A. No.07/2024 (SZ),
19th November, 2025. AD.